

NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CA Nos. 122/2017, 123/2017 & 124/2017
IN
CP (IB) NO. 37/Chd/Pb/2017

Under Section 9 of IBC, 2016

In the matter of :

Hero Steels Limited having its registered office at
E-1, Qutab Hotel Complex, Shaheed Jeet Singh
Marg, New Delhi-110016.Petitioner/Operational Creditor.

Versus.

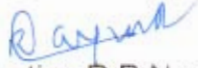
Rolex Cycles Private Limited having its
Registered office at 726, Industrial Area-B,
Ludhiana (Punjab)-141003.Respondent/Corporate Debtor.

Present: Mr. G.S. Sarin, Practising Company Secretary for petitioner/
Operational Creditor.
Mr. P.D. Sharma, Practising Company Secretary for Interim
Resolution Professional.
Mr. Aashish Bansal, Advocates for the Intervener Mr. Ashwini
Kumar Prabhakar, Director of Rolex Cycles Pvt. Ltd.

Authorised Representative of the petitioner has filed some more documents along with fresh affidavit of the applicant in support of CA No. 122/2017, copy of which has been supplied to the learned counsel for the respondent. It is submitted that fresh affidavit has been filed because the earlier on 29.08.2017 when some documents were filed, the duly attested affidavit of the applicant was not placed on record. Further arguments heard in view of the additional documents.

List the matter on 08.09.2017 for further orders.

Correction of date
made vide orders
passed by Justice R.P. Nagrath
Member (Judicial) on
administrative side September 07, 2017
on 29.9.2017. September, 04, 2017.
29.9.17.


(Justice R.P. Nagrath)
Member (Judicial)